

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.581/2000

Thursday this the 1st day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K. RAVindran, Ravi Vilasam,
kattachira, Pallickal PO,
Mavalikkara.Applicant

(By Advocate Mr. R. Krishna Raj)

Vs.

1. Union of India, represented by
Secretary to Government,
Ministry of Defence,
Central Government Secretariat,
New Delhi.
2. Controller General Defence Accounts,
R.K.Puram, New Delhi.
3. Senior Accounts Officer (Admn)
Office of the Controller of Defence
Accounts, Annasalai, Teynampet,
Chennai.
4. Defence Pension Disbursing Officer,
Palayathodu, Vadakkevila,
PO.Kollam.
5. The Controller of Defence Accounts,
Annasalai, Teynampet,
Chennai. (impleaded vide orders dated
1.6.2000)
....Respondents

(By Advocate Mr. Govindh K Bharathan (rep)

The application having been heard on 1.6.2000,
the Tribunal on the same day delivered the
following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application is directed against
Annexure.A4order by which the applicant working
as Clerk in the office of the DPDO, Quilon has
been transferred to Bangalore. It is alleged
in the application that the applicant is
suffering from mental problem, that he was
transferred from Hyderabad on compassionate
grounds to Quilon and that if he is now

transferred to Bangalore it would be practically impossible for him to function as he has to be taken care of by another person. The applicant, has therefore, filed this application seeking to have the impugned order A4 set aside to the extent it affects him.

2. When the application came up for admission, Sr.CGSC takes notice on behalf of the respondents. As nobody has been posted in place of the applicant by the impugned order, the counsel appearing on behalf of SCGSC agrees that the application may be disposed of directing the applicant to make a representation to the additional 5th respondent within two days from today and directing the 5th respondent to consider the representation and to give the applicant an appropriate reply as expeditiously as possible keeping the relief of the applicant pursuant to the impugned order in abeyance till a reply is given to the applicant.

3. In the light of the above submission of the learned counsel for the respondents, and as agreed to by the learned counsel for the applicant, the application is disposed of directing the applicant to make a representation to the additional 5th respondent within two days from today and directing the 5th respondent to consider the representation

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and to give the applicant an appropriate reply as expeditiously as possible. It is further directed that till a reply on the representation of the applicant is communicated to him, the applicant shall not be relieved from the present place of posting at Quilon. No order as to costs.

Dated the 1st day of June, 2000


A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure A4: True copy of the order
No. AN/I/104/QLN issued by the 3rd
respondent.

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